

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 200/MP/2019**

- Subject : Petition under Section 38(2) of the Electricity Act, 2003 read with Section 79 (1)(c) and 79(1)(k) of the Act, along with (i) Central Electricity Regulatory Commission (Grant of Regulatory Approval for execution of Inter-State Transmission Scheme to Central Transmission Utility) Regulations, 2010, (ii) Regulation 111 & 114 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and (iii) Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 for grant of Regulatory Approval for execution of the Transmission system for 18.5 GW of Solar and Wind Energy Zones in Southern Region.
- Petitioner : Power Grid Corporation of India Limited (PGCIL)
- Respondents : Tamil Nadu Generation and Distribution Corporation (TANGEDCO) and Others.
- Date of Hearing : 12.2.2020
- Coram : Shri P. K. Pujari, Chairperson  
Shri I. S. Jha, Member
- Parties present : Shri M.G Ramachandran, Senior Advocate, PGCIL  
Ms. Poorva Saigal, Advocate, PGCIL  
Shri Shubham Arya, Advocate, PGCIL  
Shri Mukesh Khanna, PGCIL  
Shri Anil Meena, PGCIL  
Shri Ankush Patel, PGCIL  
Shri Prashant Kumar, PGCIL  
Ms. Jyoti Prasad, PGCIL  
Shri Sidharth Sharma, PGCIL  
Shri S.Vallinayagam, Advocate, TANGEDCO and AP Discoms  
Shri R. Alamelu, TANGEDCO  
Shri Shahbaaz Hussain, Advocate, KPTCL  
Shri R.K Aggarwal, SECI

**Record of Proceedings**

Learned senior counsel for the Petitioner submitted that the present petition has been filed seeking regulatory approval for execution of the Transmission System for 18.5 GW of Solar and Wind Energy Zones in Southern Region. Learned senior counsel further submitted that on 11.2.2020, a meeting was held with all the



beneficiaries of Southern Region, SECI and NIWE. In the said meeting, TANGEDCO has agreed to the transmission system covered under the instant Petition and the only remaining concern of TANGEDCO is regarding availability of the sufficient land in the Wind Energy zones, namely, Tirunelveli, Tuticorin and Karur corresponding to the potential.

2. Learned counsel for the Respondent, TANGEDCO submitted that a meeting was held with SECI, CTU and NIWE on 11.2.2020 at TANGEDCO head quarter in relation to the issues in the present Petition and also the issue related to availability of land, was discussed.

3. Learned counsel for the Respondent, TANGEDCO further submitted that TANGEDCO has not agreed to the transmission system covered in the Petition. In the said meeting, SECI and CTU have stated to revise the RE capacity since NIWE had submitted that while arriving at wind potential, availability of land has not been factored into. Accordingly, the RE potential for Wind Energy Zones in Tamil Nadu is to be re-assessed. Learned counsel submitted that the Minutes of the said Meeting are awaited and requested that matter may be taken up after receiving of the Minutes of meeting. Learned counsel further submitted that in the said meeting, CTU agreed to conduct nine (09) scenario studies and to share the study report. Learned counsel raised apprehension on the land availability in Karur and suggested that SECI should take LTA.

4. The Representative of SECI submitted that land availability in Karur is limited and not corresponding to indicated potential. In Koppal, the land availability is not an issue and SECI would invite the tender shortly. As regards Ananthpur and Kurnool, while the land availability is there, the Govt. of Andhra Pradesh has presently put the land on hold. As regards, Gadag and Bidar, there are no issues pertaining to land and SECI has received favourable response.

5. After hearing the learned senior counsel for the Petitioner and learned counsel for TANGEDCO, AP Discoms and the Representative of the Respondents, it was noticed that in three places, namely Koppal, Gadag and Bidar, apparently there is no issue related to availability of land. The Commission directed the CTU to confirm on affidavit by 28.2.2020, as under:

- (i) Whether there are any issues regarding the specified locations?
- (ii) Can the transmission system at above three places be implemented without the complete system, and
- (iii) Submit the minutes of meeting held on 11.2.2020.

6. The Petition shall be listed for hearing in due course for which separate notice will be issued.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Deputy Chief (Law)**

